DELHI LEGISLATIVE ASSEMBLY **REVISED LIST OF BUSINESS**

Thursday, 19th August, 2010/28 Shravan, 1932 (Saka) 2.00 PM

- 1. **Question Hour:** Starred Questions as shown in the separate list to be asked and answered.
- 2. Special Mention (Rule 280): Following Members to raise matters under Rule 280:
 - 1. Shri Mohan Singh Bisht
 - 2. Shri A Dayanand Chandela A 7. Shri Naresh Gaur
 - 3. Shri Veer Singh Dhingan
 - 4. Shri Manoj Kumar
 - 5. Prof. Vijay Kumar Malhotra
- 6. Shri Mukesh Sharma
- 8. Shri Sahab Singh Chauhan
- 9. Ch. Surender Kumar
- 10. Dr. Harshvardhan

3. Adoption of Report:

Shri Kanwar Karan Singh

Shri Sahab Singh Chauhan

to move the following Motion:

That "this House agrees with the Second Report of General Purposes Committee presented on 18th August, 2010".

- Papers to be laid on the Table: 4.
 - 1. Smt. Sheila Dikshit, Chief Minister to lay copies of following notifications:
 - (i)Notification No. F.12/1/2010/AR/6197-6356/C dated 01.07.2010 regarding extending the term of Smt Meenakshi Datta Ghosh as Chairperson in Public Grievances Commission, Govt. of NCT of Delhi
 - (ii) Notification No. F.12/2/2004/AR/8083-8242/C dated 30.07.2010 regarding appointment of Mrs. Nisha Samuel as Part-Time Member in Public Grievances Commission, Govt. of NCT of Delhi for a further period of one year.
 - Notification No. F.12/2/2004/AR/8243-8402/C dated (iii) 30.07.2010 regarding appointment of Shri Dinesh Gupta as Part-Time Member in Public Grievance Commission, Govt. of NCT of Delhi for a further period of one year.
 - 2. Dr. A.K.Walia, Minister of Finance to lay copies of following Papers:
 - Notification No. 14(16)/LA-2009/LJ/10/Lclaw/1 dated A.(i) regarding the Delhi Value Added 06.01.10 (Amendment) Act, 2009 (Delhi Act 01 of 2010)
 - Notification No. 3 (23)/Fin(T&E)/09-10/JSF/15-25 dated (ii) 13.01.2010 regarding appointing the 13th Day of January, 2010, as the date on which sections 2,5,6 and 7 of the Delhi Value Added Tax (Amendment) Act, 2009 (Delhi Act 01 of 2010) shall come into force.
 - Notification No. 3(27)/Fin(T&E)/09-10/JSFin/195 dated (i) 17.03.2010 regarding rules to further amend the Delhi Value Added Tax Rules, 2005
 - Notification No. 3(30)/Fin(T&E)/09-10/JSFin/285 dated (ii) 01.04.2010 regarding amendment in the Schedules

- appended to the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005)
- (iii) Notification No. 3(23)/Fin(T&E)/09-10/JSFin/286 dated 01.04.2010 regarding appoints the 1st day of April, 2010 as the date on which sections 3, 4 of the Delhi Value Added Tax (Amendment) Act, 2009 (Delhi Act 01 of 2010) shall come into force.
- (iv) Notification No. 3(23)/Fin(T&E)/09-10/JSFin/287 dated 01.04.2010 regarding rules to further amend the Delhi Value Added Tax Rules, 2005
- (v) Notification No. 3(27)/Fin(T&E)/09-10/asf/99 dated 07.05.2010 regarding rules to further amend the Delhi Value Added Tax Rules, 2005.
- B. (i) Notification No. 40(6)(3)/AC-2009 dated 19.03.2010 regarding

Annual Report of Delhi Financial Corporation for the year 2008-09.

- (ii) Annual Report of Delhi Financial Corporation for the year 2008-09
- (iii) Separate Audit Report of Comptroller and Auditor General of

 India in respect of Delhi Financial Corporation for the year

India in respect of Delhi Financial Corporation for the year 2008-09

5. **Introduction of Bill:**

Dr. A.K.Walia, Minister of Finance to introduce "The Delhi Tax on Luxuries (Amendment) Bill, 2010" (Bill No. 07 of 2010)" with the leave of the House.

6. Motion Under Rule-107:

Shri Surender Kumar

Shri S.P.Ratwal

to move the following Motion:

That "This House resolves that all the MLAs of Delhi be provided Security by the Government. If necessary, from its own Budget".

7. Short Duration Discussion:

Dr. Jagdish Mukhi

Shri Subhash Sachdeva

Shri Shyam Lal Garg

to initiate discussion on deteriorating law and order situation in Delhi.

Delhi

P.N.Mishra 18th
Secretary

August, 2010